

[Mr. Chairman]

Grants in respect of the Budget for the State of Manipur for 1980-81. The question is:

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Manipur to defray the charges that will come in course of payment during the year ending on the 31st day of March, 1981, in respect of heads of demands entered in the Second Column thereof—

Demands Nos. 1 to 10, 12 to 15 and 17 to 25."

The motion was adopted.

16.43 hrs.

MANIPUR APPROPRIATION (VOTE ON ACCOUNT) BILL,* 1981

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of a part of the financial year 1981-82.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of a part of the financial year

1981-82."

The motion was adopted.

SHRI MAGANBHAI BAROT: I introduce* the Bill.

I beg to move**.

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of a part of the financial year 1981-82, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of a part of the financial year 1981-82, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: Now we shall take up clause by clause consideration of the Bill. The question is:

"That Clauses 2 and 3 and the Scheduled stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI MAGANBHAI BAROT: I beg to move:

"That the Bill be passed.†"

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II Section 2 dated 19.3.1981.

**Introduced/moved with the recommendation of the President.